

245. Plans, sections and records. - Where special conditions exist, the Chief Inspector-cum-Facilitator may permit preparation and maintenance of plans, sections and records required to be maintained under the provisions of these regulations, subject to the conditions as may be specified, in electronic form within the limits of error of survey and plotting, as specified under sub-regulation (3) of regulation 56.

246. Reports, records and registers. - The reports, records and registers required to be maintained under these regulations shall be maintained in interleaved bound paged registers kept for the respective purposes and signed by the concerned competent person or official, as the case may be and countersigned by the manager:

Provided that in case of maintenance of reports, records and registers in electronic form, the owner, agent and manager shall ensure that the same is digitally signed and not liable to alteration or tampering and secured in such a manner as to facilitate retrieval by owner, agent, manager and the Chief Inspector-cum-Facilitator or an Inspector-cum-Facilitator:

Provided further that the manager may authorize an assistant manager to countersign any reports, records or register on his behalf, except in cases where the manager is specifically required under these regulations to countersign a report or record or register.

247. Appeal to the Chief Inspector-cum-Facilitator. - (1) An appeal shall lie against an order made by the Regional Inspector-cum-Facilitator under any of these regulations, to the Chief Inspector-cum-Facilitator who may confirm, modify or cancel the order.

(2) Every appeal under sub-regulation (1) shall be preferred within fifteen days of the receipt of the order by the aggrieved person.

248. Appeal to Central Government. - (1) An appeal against any order made by the Chief Inspector-cum-Facilitator under any of these regulations or against any order passed under regulation 247 shall lie, within twenty days of the receipt of the order by the aggrieved person, to the Central Government.

(2) Every order of the Chief Inspector-cum-Facilitator, against which an appeal is preferred under sub-regulation (1) shall be complied with, pending the receipt at the mine of the decision of the Central Government:

Provided that the Central Government may, on an application by the appellant, suspend the operation of the order appealed against, pending the disposal of the appeal.

249. Repeal and savings. - (1) The Coal Mines Regulations, 2017 are hereby repealed.



(2) Notwithstanding the repeal referred to in sub-regulation (1), anything done or any action taken under the regulations so repealed including any order or certificate issued, authorisation or permit granted or renewed, any order or direction made thereunder or notification issued shall be deemed to have been done or taken or issued or granted or renewed or made under the corresponding provisions of these regulations.











(3) Save as anything contained under these regulations, any person appointed as an overman, a sirdar, a winding engineman, a banksman or a support man, under the Coal Mines Regulations, 2017, shall each be also deemed to have been appointed as a mining supervisor, an assistant mining supervisor, a winding engine operator, a pit top attendant or a support person respectively under corresponding provisions of these regulations.





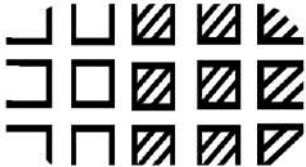

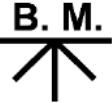


SCHEDULE


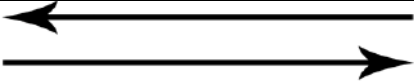




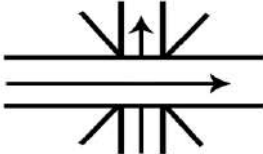
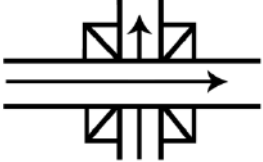


[See sub-regulation (2) of regulation 56]


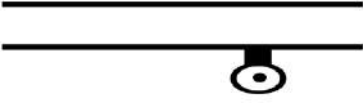



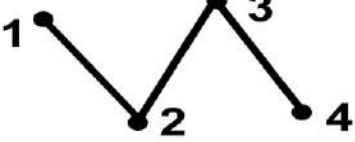
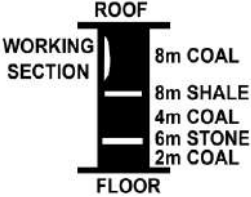
CONVENTIONS FOR PREPARING PLANS AND SECTIONS

NAME	SYMBOL	REMARK
Mine Boundary		In Red
BOUNDARY OF LEASE HOLD		In Dark Magenta

NAME	SYMBOL	REMARK
Mine Boundary		In Red
UNDERGROUND COAL BARRIER		In Green
SHAFT		
ABANDONED SHAFT		
INCLINE		
ABANDONED INCLINE		
PILLARS AND GALLERIES		Workings shown by dotted lines are not surveyed and their extent is not correctly known
DRIFT	<p style="text-align: center;">DRIFT</p> 	In Burnt Sienna showing gradient in Black
QUARTERLY SURVEY LINE		
STAPLE SHAFT		In Red should state distance up and down to all insets

NAME	SYMBOL	REMARK
Mine Boundary		In Red
ABANDONED STAPLE SHAFT		In Red
FAULT	<p style="text-align: center;">FAULT</p> 	In Red showing the amount and direction of throw
DYKE OR OTHER INTRUSION	<p style="text-align: center;">DYKE</p> 	In Green
GOAF		
SUBSIDENCE		In Red
BENCH MARK	<p style="text-align: center;">B. M.</p> 	
SURFACE CONTOUR		In Burnt Sienna
UNDERGROUND SPOT LEVEL	<p style="text-align: center;">+ 104.94</p>	In Blue
WATER DAM		In Red

NAME	SYMBOL	REMARK
Mine Boundary		In Red
DIRECTION OF AIR CURRENT		Intake in Blue Return Red
DOORS		In Red
BRICK/STONE OR CONCRETE VENTILATION STOPPING		In Red
FIRE DAM, SEAL OR STOPPING		In Red
EXPLOSION PROOF STOPPING		In Red
AIR CROSSING		
EXPLOSION PROOF AIR CROSSING		
REGULATOR		In Red
AUXILIARY FAN		In Red

NAME	SYMBOL	REMARK
Mine Boundary		In Red
TELEPHONE		In Red
UNDERGROUND FIRST-AID STATION		Thick cross in Red
Refuge Chamber		In Red
BORE HOLE		Should show serial number & diameter
SURVEY LINES & STATIONS		In Red
SECTION OF SEAM		

[F. No. S-65025/01/2025-ISH-II]

ALOK CHANDRA, Senior Labour & Employment Advisor